## 20.19 hrs.

## REPEALING AND AMENDING BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPAN' AFFAIRS (DR. SAROJINI MAHISHI): I move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments. I will put all clauses to the vote of the House The question **ii**:

"That Clauses 2 to 5 and the First and Second Schedules stand part of the Bill."

The motion was adopted

Clauses 2 to 5, the First Schedule and the Second Schedule were added to the Bill

Clause 1. Enacting Formula and the Title were added to the Bill.

DR. SAROJINI MAHISHI: I move: "That the Bill be passed."

MR. CHAIRMAN: The question is: "That the Bill be passed."

The motion was adoptedd.

## 20,20 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARO-JINI MAHISHI): I beg to move:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, he taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Amendment Act, 1959. be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is: "That Clause 2 stand part of the Bill."

The Motion was addpied.

Clause 2 was added to the Bill.

Clause 3 (Substitution of new Schedules for existing Schedule).

Amendments made:

Page 2.

omit lines 14 to 17. (3)

Page 2 .---

omit line 22 (4)

Page 4, lines 1 and 2,--

unit "under the Bombay Dock Workers (Regulation of Employment) Scheme. 1956 made" (5)

Page 4, lines 4 and 5,

omit "under the Calcutta Dock Workers (Regulation of Employ ment) Scheme, 1956, made" (6) Page 4, lines 7 and 8,---

omit "under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made" (7)

Page 4, line 10,--

after 'Cochin'' insert .--

under the "established Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (3)

Page 4, line 11,---

after "Visakhapatnam" inseri-\*

"established under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (9\*

Page 4,-

omit lines 23 to 26, (10)

Page 5.-

omit lines 9 and 10. (11)

Page 5,-

omit lines 33 and 34. (12)